

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 516 দিশপুৰ, বৃহস্পতিবাৰ, 16 নবেম্বৰ 2023, 25 কাতি, 1945 (শক)
No. 516 Dispur, Thursday, 16th November, 2023, 25th Kartika, 1945 (S. E.)

GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 16th November, 2023

No. LGL.04/2023/35.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 4th November, 2023 is hereby published for general information.

ASSAM ACT NO. LII OF 2023

(Received the assent of the Governor on 4th November, 2023)

THE ASSAM PUBLIC SAFETY
(MEASURES) ENFORCEMENT (AMENDMENT) ACT, 2023

AN

ACT

to amend the Assam Public Safety (Measures) Enforcement (Amendment) Act, 2023.

Preamble

Whereas it is expedient to amend the Assam Public Safety (Measures) Enforcement Act, 2023, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No. XXXI of 2023

It is hereby enacted in the Seventy-fourth year of Republic of India as follows:-

Short title, extent and commencement

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- (1) This Act may be called the Assam Public Safety (Measures) Enforcement (Amendment) Act, 2023.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment of section 6

2. In the principal Act, in section 6, in sub-section (1), for the words, "on receipt of report from the concerned Inspector of Police having jurisdiction over the area under section 5, shall issue a show cause notice to the owner or manager or person or the persons who are running any such establishment, giving 15 days time for compliance" appearing in between the words "area shall," and punctuation mark "." the words, "on receipt of report from the concerned Inspector of Police regarding any violation or default, shall issue a show cause notice to the owner or manager or society or person or the persons running an establishment or owning or managing a residential building, giving twenty one days time for compliance" shall be substituted.

Amendment of section 7

- 3. In the principal Act, in section 7, in sub-section (1),
 - (i) in eighth line, for the words, "Commission for Police or Superintendent of Police" appearing in between the words "Jurisdictional" and "as the" the words, "Deputy Commissioner of Police or Additional Superintendent of Police" shall be substituted.
 - (ii) in eleventh line, for the words "Commissioner of Police or Superintendent of Police" appearing in between, the words "The" and "as such" the words "Deputy Commissioner of Police or Additional Superintendent of Police" shall be substituted.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.